

(a) whether Union Government have appointed a Committee to consider upward revision of conversion charts for the drugs and pharmaceuticals industry;

(b) if so, the names of members of the Committee and the main object of this Committee;

(c) whether any recommendations have been made by the Committee; and

(d) if so, what extent these have been implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH):

(a)- Yes, Sir.

(b) The Committee has been set up for revision of conversion and packaging norms. The constitution of the Committee is given below:

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|----|---|---|----------------------|
| 1. | Director (pharmaceutical Industry)<br>Department of Chemicals & Petro-Chemicals         | - | Chairman.            |
| 2. | Representative of BICP  | - | Member.              |
| 3. | Dr. M.A. Patel.<br>Commissioner, Food and Drugs Control Admn.,<br>Government of Gujarat | - | Member.              |
| 4. | Assistant Development Commissioner (PI),<br>Department of Chemicals & Petrochemicals    | - | Member<br>Secretary. |

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(c) No, Sir.

(d) Does not arise.

#### **Participation of Employees in management of Coal India Limited**

2702. SHRI K. RAMACHANDRA  
REDDY:  
SHRI YASHWANTRAO  
GADAKH PATIL:

Will the Minister of ENERGY be pleased to state:

(a) whether Union Government have approved a scheme for participation of employees in the management of the Coal India Ltd. and its subsidiaries; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b). Workers partici-

pation in the Management of Coal India Ltd. and its subsidiaries already exists at the colliery and area levels through the Joint Consultative Forums. To strengthen further the participative management, it has been decided to nominate 4 Directors on the Boards of Coal India Ltd. and each of its subsidiary coal companies to represent 4 categories of employees, namely, semi-skilled/unskilled workers, skilled workers, supervisory personnel and executives. The nominees for the Boards of subsidiary companies will be elected by the respective categories of employees who are in the regular service of the companies through secret ballot to be conducted by the Chief Labour Commissioner (Central). One worker-Director from each of the four categories of worker-Directors of all the subsidiaries will be elected for nomination on the Board of the CIL. There being four categories of worker-Directors, there will be, thus, four worker-Directors on CIL Board. The term of worker-Director will normally be of two years.